

production total twenty two (22) wells by March, 2011 and thirty one (31) wells by March, 2012. The Contractor, has, however, drilled total twenty two (22) wells so far, out of which eighteen (18) wells were put on production. Balance four (4) wells are to be completed or connected for production. The Contractor has expressed inability to firm up appropriate drilling locations on plea of geological complexities.

The Contractor has been asked to increase the gas production from D1 and D3 fields by adopting appropriate measures such as well drilling, well intervention etc.

Utilisation of crude supply from Iraq in backward regions of A.P.

125. SHRI MOHD. ALI KHAN: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether it is a fact that Iraq offers to double crude supply to India;
- (b) if so, the details thereof and the MoUs signed so far; and
- (c) the manner in which Government will use such supply in the industries which are existing in the backward regions in Andhra Pradesh compared to other States in the Twelfth Five Year Plan?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) The Ministry of Petroleum and Natural Gas has not received any offer from Iraq to double crude supply to India. Oil Companies procure crude oil through term contracts from the National Oil Company of Iraq.

The crude oil imported from Iraq during the last three years is as under-

Year	Import from Iraq (Million Metric Tonne)
2009-10	14.96
2010-11	16.83
2011-12 (April' 11-Jan'12) (Provisional)	21.16

- (b) and (c) Do not arise in view of (a) above.

Investigation on irregularities on management of oil and gas assets in the country

126. SHRI RAM KRIPAL YADAV: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

- (a) whether the Central Vigilance Commission (CVC) has started investigation on irregularities on management of oil and gas assets in the country;
- (b) whether Government has received any interim report on this investigation so far;

(c) whether it is a fact that his investigation was started on the basis of CAG report, which indicated that irregularities were found on oil and gas blocks allotted to Cairn India, Reliance and BG for their contracts on their blocks; and

(d) if so, the details thereof?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) Yes Sir, the CVC is investigating the issues pertaining to extension of contract period in exploration projects to favour contractors; showing bias towards RIL on KG Basin pricing issue and increase in capital expenditure; arbitrary decision in imposition of penalties, issue of clearances in exploration contracts; and irregularities in engagement of companies for seismic speculative survey. As per the information received from CVC, CBI has also registered 3 Preliminary Inquiries on 26-11-2009 and one Regular Case on 30-6-2011.

(c) and (d) The aforesaid investigations were initiated before the report of CAG was received.

Supply network of PNG in the country

†127. SHRI RAGHUNANDAN SHARMA: Will the Minister of PETROLEUM AND NATURAL GAS be pleased to state:

(a) the district of the country where Piped Natural Gas (PNG) is being supplied and the cities where this supply will commence in next year;

(b) the details of the schemes for supply of PNG in Madhya Pradesh; and

(c) the time by when it is proposed to start the supply of PNG to every district of the country?

THE MINISTER OF STATE IN THE MINISTRY OF PETROLEUM AND NATURAL GAS (SHRI R.P.N. SINGH): (a) and (b) As per information provided by Petroleum and Natural Gas Regulatory Board (PNGRB), the details of Geographical Areas (GAs) in which PNG is being supplied in the country, including Madhya Pradesh, are given in Statement (*See below*).

(c) The Petroleum and Natural Gas Regulatory Board (PNGRB) established under the Petroleum and Natural Gas Regulatory Board Act 2006, grants authorization for City and Local Area Natural Gas Distribution Networks in accordance with the provisions of the said Act and the PNGRB (Authorizing Entities to Lay, Build, Operate or Expand City or Local Natural Gas Distribution Network) Regulations, 2008. PNGRB has envisaged a roll out plan of CGD network development through competitive bidding in more than 300 possible geographical areas over the next five years in the country, including the State of Madhya Pradesh on the basis of Expressions of Interest (EOI) submitted to the Board on *suo moto* basis. The development of City Gas Distribution network in a GA is based on, *inter alia*, the availability of natural gas through transmission pipelines in its vicinity. The

†Original notice of the question was received in Hindi.